

**MINUTES OF THE MEETING No. 10/10 dated 3.6.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG**

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The Committee first considered minutes of the ALC Meeting No.9/10 for confirmation and confirmed and adopted the same without any change.

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| Case No A-23<br>NC No.10/10<br>Dated 3.6.09 | M/ s Synthite Industrial Chemicals Ltd, Cochin<br>F.No.01/85/162/597 /AM08/DES-IV<br>RLA F.No.10/24/40/130/AM08<br>Lic.No. 1010027754 dated 26.10.07 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009.

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| Case No A-24<br>NC No.10/10<br>Dated 3.6.09 | M/ s Synthite Industrial Chemicals Ltd, Cochin<br>F.No.01/85/162/594 /AM08/DES-IV<br>RLA F.No.10/24/40/133/AM08<br>Lic.No. 1010027759 dated 26.10.07 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009.

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| Case No A-25<br>NC No.10/10 | M/ s Synthite Industrial Chemicals Ltd, Cochin<br>F.No.01/83/162/393 /AM08/DES-IV |
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| Dated 3.6.09 | RLA F.No.10/24/40/111/AM08<br>Lic.No. 1010027330 dated 17.9.07 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009.

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| Case No A-26<br>NC No.10/10<br>Dated 3.6.09 | M/ s Synthite Industrial Chemicals Ltd, Cochin<br>F.No.01/85/162/583 /AM08/DES-IV<br>RLA F.No.10/24/40/125/AM08<br>Lic.No. 1010027657 dated 16.10.07 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009.

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| Case No M-60<br>NC No.10/10<br>Dated 3.6.09 | M/ s Ducol Organics & Colours (P) Ltd, Mumbai<br>F.No.01/83/50/394 /AM09/DES-IV<br>RLA F.No.03/94/40/1123/AM08<br>Lic.No. 0310461489 dated 18.2.08 |
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and stated that the firm has not given the requisite information and in the absence of the information it is not possible fix the norms. The Committee decided to call the firm for personal hearing on 1.7.09 alongwith required information and technical official to explain their case. Accordingly the case may be re-listed on 1.7.2009.

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| Case No M-61<br>NC No.10/10<br>Dated 3.6.09 | M/ s Ducol Organics & Colours (P) Ltd, Mumbai<br>F.No.01/83/50/432/AM09/DES-IV<br>RLA F.No.03/94/40/88/AM09<br>Lic.No. 0310471638 dated 19.5.08 |
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and stated that the firm has not given the requisite information and in the absence of the information it is not possible fix the norms. The Committee decided to call the firm for personal hearing on 1.7.09 alongwith required information and technical official to explain their case. Accordingly the case may be re-listed on 1.7.2009.

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| Case No M-62<br>NC No.10/10<br>Dated 3.6.09 | M/ s United Phosphorous Ltd, Mumbai<br>F.No.01/83/50/672 /AM05/DES-IV<br>RLA F.No.03/24/40/2184/AM05<br>Lic.No.0310310666 Dated 4.1.05 |
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/5/2005-Ch-II dated 11.7.2006 as under:-

| Export Item           | Qty. | Import Item                                                     | Qty.     |
|-----------------------|------|-----------------------------------------------------------------|----------|
| Ethofumesate 97% Min. | 1 Kg | 1. 2-Ethopxy-3,3-dimethyl-2,3-dihydro-5-Benzofuranol (97% Min.) | 0.909 Kg |
|                       |      | 2. Methane Sulfonyl Chloride                                    |          |
|                       |      | 3. Toluene                                                      | 0.650 kg |
|                       |      | 4. Iso propyl Alcohol                                           | 0.600 Kg |
|                       |      |                                                                 | 0.800 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-63<br>NC No.10/10<br>Dated 3.6.09 | M/ s Brakewel Automative Components (I) Pvt. Ltd, Noida<br>F.No.01/83/50/440 /AM09/DES-IV<br>RLA F.No.05/24/40/18/AM09<br>Lic.No.0510219449 Dated 17.4.08 |
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.6.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. The wastage indicated in the applications 35 while as per net content of import item indicated in the letter dated 6.2.09, the wastage is more than 47%.

Accordingly the case may be re-listed on 1.7.2009.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

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**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER : 10/83-ALC1/2009 MEETING DATE : 03.06.2009**

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| 1 | <b>Case No.:7/19/83-ALC1/2008</b>                                                                                                                                                                                                       | Party Name:Asha Penn Color (P) Ltd, Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>deffered</b> |
|   | HQ File :01/83/050/0614/AM09/                                                                                                                                                                                                           | RLA File :03/94/040/00381/AM09/            | Lic.No/Date:0310479134<br>17.07.2008       | Defer Date:                     |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.6.2009. |                                            |                                            |                                 |

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| 2 | <b>Case No.:31/45/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                     | Party Name:SILVER OAK LABORATORIES<br>PVT.LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Rejected</b> |
|   | HQ File :01/83/050/01200/AM09/                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00286/AM09/                | Lic.No/Date:0510224810<br>31.07.2008       | Defer Date:                     |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/3/09 and reminder dated 11.5.09 issued by this office.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                |                                            |                                 |

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| 3 | <b>Case No.:10/21/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                       | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:8/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/83/050/0651/AM09/                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00272/AM09/    | Lic.No/Date:0510225102<br>7.8.2008       | Defer<br>Date:03.06.2009        |
|   | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                          |                                 |

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| 4 | <b>Case No.:27/22/83-ALC1/2008</b>                                                                                                                                                                                                                          | Party Name:FAITH INDUSTRIES PVT. LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00702/AM09/                                                                                                                                                                                                                              | RLA File :08/24/040/00082/AM09/      | Lic.No/Date:0810074122<br>21.08.2008       | Defer Date:01.07.2009       |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). The Committee also decided to write to technical authority for forwarding |                                      |                                            |                             |

comments with in two weeks time. Accordingly the case may be re-listed on 17.6.2009..

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| <b>Case No.:22/24/83-ALC1/2008</b>                                                                                                                                                                                                 | Party Name:ATUL LIMITED,        | Meet No/Date:10/83-ALC1/2009<br>03.06.2009          | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/00735/AM09/                                                                                                                                                                                                     | RLA File :08/24/040/00084/AM09/ | Lic.No/Date:0810074332<br>29.08.2008                | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022 /12/2007 dated 2.6.2009 as under:- |                                 |                                                     |                                 |
| Export Item                                                                                                                                                                                                                        | Qty.                            | Import Item                                         | Qty.                            |
| Tribenuron Methyl Technical                                                                                                                                                                                                        | 1 Kg                            | 1. 2-(Carbomethoxy) Benzene Sulfonamide             | 1.030 kg                        |
|                                                                                                                                                                                                                                    |                                 | 2. 2-Methoxy 4-Methyl-6-Metyhylamino-1,3,5-Triazine | 0.554 kg                        |
|                                                                                                                                                                                                                                    |                                 | 3. N-Butyl Isocyanate                               |                                 |
|                                                                                                                                                                                                                                    |                                 | 4. 1,4-Diazabicyclo (2,2,2) Octane                  | 0.160 kg                        |
|                                                                                                                                                                                                                                    |                                 |                                                     | 0.001 Kg                        |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                            |                                 |                                                     |                                 |

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| <b>Case No.:29/48/83-ALC1/2008</b>                                                                                                                                                                                                         | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/01298/AM09/                                                                                                                                                                                                             | RLA File :03/95/040/00460/AM09/                 | Lic.No/Date:0310491155<br>21.10.2008       | Defer Date:                     |
| <b>Decision :</b><br>The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/96/2005-Ch-II dated 5.1.2009 as under:- |                                                 |                                            |                                 |
| Export Item                                                                                                                                                                                                                                | Qty.                                            | Import Item                                | Qty.                            |
| Boron Tri Fluoride BF3 Gas                                                                                                                                                                                                                 | 1 Kg                                            | 1. Fluorspar (Acid Grade)                  | 2.60 kg                         |
|                                                                                                                                                                                                                                            |                                                 | 2. Boric Acid                              | 1.048 Kg                        |

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|                                                                                                         |  | 3. Sulphur | 0.800 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |            |          |

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| 7 | <b>Case No.:</b> 7/32/83-ALC1/2008                                                                                                                                                                                                                                                                           | Party Name:ITC LIMITED          | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Rejected</b> |
|   | HQ File :01/83/050/00920/AM09/                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00219/AM09/ | Lic.No/Date:0910035686<br>22.10.2008       | Defer Date:                            |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not providing Hard Copy asked for vide letter and endorsement dated 13.5.09.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                 |                                            |                                        |

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| 8 | <b>Case No.:</b> 8/32/83-ALC1/2008                                                                                                                                                                                                                                                                           | Party Name:ITC LIMITED          | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Rejected</b> |
|   | HQ File :01/83/050/00921/AM09/                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00213/AM09/ | Lic.No/Date:0910035689<br>22.10.2008       | Defer Date:                            |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not providing Hard Copy asked for vide letter and endorsement dated 13.5.09.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                 |                                            |                                        |

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| 9 | <b>Case No.:</b> 15/32/83-ALC1/2008                                                                                                                                                                                                                                                                      | Party Name:POLYTEC PACKING (INDIA)<br>PVT LTD, | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Rejected</b> |
|   | HQ File :01/83/050/00928/AM09/                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00390/AM09/                | Lic.No/Date:0710060625<br>23.10.2008       | Defer Date:                            |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 20/3/09 issued by Deptt. of C&PC (PC.Div.).<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                |                                            |                                        |

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| <b>Case No.:</b> 20/32/83-ALC1/2008 | Party Name:SILVER OAK LABORATORIES | Meet No/Date:10/83-ALC1/2009 | <b>Status:</b> Case |
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| 10 |                                                                                                                                                                         | PVT.LTD.                        | 03.06.2009                           | <b>Approved</b> |
|    | HQ File :01/83/050/00933/AM09/                                                                                                                                          | RLA File :05/24/040/00482/AM09/ | Lic.No/Date:0510229886<br>23.10.2008 | Defer Date:     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.9/10 dt. 27.5.2009. |                                 |                                      |                 |

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| 11 | <b>Case No.:6/33/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                                                              | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/0952/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00467/AM09/    | Lic.No/Date:0510230218<br>3.11.2008       | Defer<br>Date:03.06.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                           |                             |

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| 12 | <b>Case No.:7/33/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                                                              | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/0953/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00379/AM09/    | Lic.No/Date:0510230219<br>3.11.2008       | Defer<br>Date:03.06.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                           |                             |

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| 13 | <b>Case No.:8/33/83-ALC1/2008</b>                                                                                                                                                                                                                                                  | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/0954/AM09/                                                                                                                                                                                                                                                      | RLA File :05/24/040/00433/AM09/    | Lic.No/Date:0510230223<br>3.11.2008       | Defer<br>Date:03.06.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and |                                    |                                           |                             |

GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09..

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| 14 | <b>Case No.:12/33/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/0958/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00421/AM09/    | Lic.No/Date:0510230387<br>6.11.2008       | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                           |                                 |

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| 15 | <b>Case No.:1/36/83-ALC1/2008</b>                                                                                                                                                                                                                        | Party Name:RESONANCE SPECIALITY<br>CHEMICALS PRIVATE LIMITED, | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00992/AM09/                                                                                                                                                                                                                           | RLA File :02/24/040/00200/AM09/                               | Lic.No/Date:0210119945<br>20.11.2008       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT called for vide U.O dated 19.5.09. Accordingly the case may be re-listed on 1.7.2009. |                                                               |                                            |                                 |

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| 16 | <b>Case No.:11/39/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/1068/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00511/AM09/    | Lic.No/Date:0510232358<br>11.12.2008      | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                           |                                 |

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|  | <b>Case No.:12/39/83-ALC1/2008</b> | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|  | HO File :01/83/050/1069/AM09/      | RLA File :05/24/040/00521/AM09/    | Lic.No/Date:0510232359                    | Defer                           |

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| 17                                                                                                                                                                                                                                                                                                                                                                                             |  |  | 11.12.2008 | Date:03.06.2009 |
| <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |  |  |            |                 |

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| 18 | <b>Case No.:28/39/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/1085/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00569/AM09/    | Lic.No/Date:0510232528<br>15.12.2008      | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                           |                                 |

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| 19 | <b>Case No.:8/40/83-ALC1/2008</b>                                                                                                                                                                                                                                             | Party Name:Tec Lam Industries, Bangalore | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/1099/AM09/                                                                                                                                                                                                                                                 | RLA File :07/24/040/00323/AM09/          | Lic.No/Date:0710061859<br>22.12.2008      | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/5/09.. Accordingly the case may be relisted on 17.6.09. |                                          |                                           |                                 |

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|  | <b>Case No.:9/40/83-ALC1/2008</b>                                                                                                                                                            | Party Name:SILVER OAK LABORATORIES<br>PVT.LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Approved</b> |
|  | HQ File :01/83/050/01100/AM09/                                                                                                                                                               | RLA File :05/24/040/00621/AM09/                | Lic.No/Date:0510233124<br>22.12.2008       | Defer Date:                     |
|  | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 3.6.2009 as under:- |                                                |                                            |                                 |

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|---------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------|---------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| 20                                                                                                      | Export Item                             | Qty.      | Import Item                                                         | Qty.                                                                                       |
|                                                                                                         | Lash Extreme Mascara Black (8.64 gm/pc) | 1000 Nos. | 1. Premix L.E Mascara Black<br>2. Packing material<br><br>3. Labels | 8.7264 Kg<br>As per packing policy or as applied for whichever is less<br>Net + 1% wastage |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                         |           |                                                                     |                                                                                            |

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| 21 | Case No.:8/42/83-ALC1/2008                                                                                                                                                                                                                                                    | Party Name:Cookson India (P) Ltd, Chennai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | Status:Case deferred |
|    | HQ File :01/83/050/01133/AM09/                                                                                                                                                                                                                                                | RLA File :04/24/040/00208/AM09/           | Lic.No/Date:0410101315<br>30.12.2008       | Defer Date:          |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 13/5/09.. Accordingly the case may be relisted on 17.6.09. |                                           |                                            |                      |

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| Case No.:39/48/83-ALC1/2008                                                                                                                                                                                                               | Party Name:GODREJ INDUSTRIES LTD., | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                   | Status:Case<br>Approved |
| HQ File :01/83/050/01308/AM09/                                                                                                                                                                                                            | RLA File :03/94/040/00880/AM09/    | Lic.No/Date:0310501206<br>05.01.2009                         | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 18.11.2008 as under:- |                                    |                                                              |                         |
| Export Item                                                                                                                                                                                                                               | Qty.                               | Import Item                                                  | Qty.                    |
| Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)                                                                                                                                                                                             | 1 Kg                               | 1. Palm Fatty Acid Distillate<br>2. Copper Chromite Catalyst | 1.160 Kg<br>0.0004 Kg   |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                    |                                                              |                         |

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| 23 | <b>Case No.:1/43/83-ALC1/2008</b>                                                                                                                                      | Party Name:NANDU CHEMICAL INDUSTRIES | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/01146/AM09/                                                                                                                                         | RLA File :07/24/040/00555/AM09/      | Lic.No/Date:0710062287<br>07.01.2009       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.6/10 dt. 6.5.2009. |                                      |                                            |                             |

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| 24 | <b>Case No.:3/44/83-ALC1/2008</b>                                                                                                                                                                                                                                                      | Party Name:Parijat Inds. (I) Pvt. Ltd., N. Delhi | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01152/AM09/                                                                                                                                                                                                                                                         | RLA File :33/24/040/0003/AM09/                   | Lic.No/Date:3310012510<br>7.1.2009         | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks. Hard copy of application called for from firm and RLA vide letter dated 15/5/09 received on 28.5.09.. Accordingly the case may be relisted on 17.6.09. |                                                  |                                            |                             |

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| 25 | <b>Case No.:12/44/83-ALC1/2008</b>                                                                                                                                                                                                                                            | Party Name:V. Pak India, Bangalore | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01161/AM09/                                                                                                                                                                                                                                                | RLA File :07/24/040/0573/AM09/     | Lic.No/Date:0710062431<br>19.1.2009        | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/5/09.. Accordingly the case may be relisted on 17.6.09. |                                    |                                            |                             |

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| 26 | <b>Case No.:13/44/83-ALC1/2008</b>                                                                                                                                                                                                                                            | Party Name:V. Pak India, Bangalore | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01162/AM09/                                                                                                                                                                                                                                                | RLA File :07/24/040/0574/AM09/     | Lic.No/Date:0710062432<br>19.1.2009        | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/5/09.. Accordingly the case may be relisted on 17.6.09. |                                    |                                            |                             |

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| 27 | <b>Case No.:9/48/83-ALC1/2008</b>                                                                                                                                                                                                          | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01278/AM09/                                                                                                                                                                                                             | RLA File :03/95/040/00231/AM09/        | Lic.No/Date:0310506775<br>11.02.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                        |                                            |                                 |

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| 28 | <b>Case No.:42/48/83-ALC1/2008</b>                                                                                                                                                                                                                                           | Party Name:Ballapremier Happy Hygienes<br>(P) Ltd, | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01311/AM09/                                                                                                                                                                                                                                               | RLA File :35/24/040/056/AM09/                      | Lic.No/Date:3510025842<br>17.2.2009        | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 13/5/2009 issued by this office. Accordingly the case may be re-listed on 17.6.2009.. |                                                    |                                            |                                 |

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| 29 | <b>Case No.:45/48/83-ALC1/2008</b>                                                                                                                                                                                      | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/1314/AM09/                                                                                                                                                                                           | RLA File :05/24/040/00592/AM09/    | Lic.No/Date:0510236634<br>17.2.2009       | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.7.2009. |                                    |                                           |                                 |

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|  | <b>Case No.:44/48/83-ALC1/2008</b>                                                                                                                                                                                                          | Party Name:VIVIMED LABS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Approved</b> |
|  | HQ File :01/83/050/01313/AM09/                                                                                                                                                                                                              | RLA File :09/24/040/00425/AM09/ | Lic.No/Date:0910037111<br>18.02.2009       | Defer Date:                     |
|  | <b>Decision :</b><br>The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 22.5.2009 as under:- |                                 |                                            |                                 |

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| Export Item                                            | Qty. | Import Item                                                                                                                                                    | Qty.                                                     |
|--------------------------------------------------------|------|----------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|
| 4,5-Diamino-1-(2-Hydroxyethyl)-Pyrazole Sulphate (AHP) | 1 Kg | 1. 3,5 Dimethoxy Propionitrile<br>2. Hydroxy ethyl hydrazine<br>3. Sodium Nitrite<br>4. Mono Potassium Hydrogen Phosphate<br>5. Dipotassium Hydrogen Phosphate | 1.010 Kg<br>0.630 kg<br>0.546 Kg<br>0.156 Kg<br>0.200 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 46/48/83-ALC1/2008 | Party Name:A L A CHEMICALS PVT. LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/01315/AM09/      | RLA File :03/94/040/00159/AM09/     | Lic.No/Date:0310508004<br>18.02.2009       | Defer Date:                            |

**Decision :** The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 4.5.2009 as under:-

| Export Item                                                             | Qty. | Import Item                                            | Qty.                             |
|-------------------------------------------------------------------------|------|--------------------------------------------------------|----------------------------------|
| Liquid PVC Stabiliser (Barium Lead) Barium content: 4% Lead content: 3% | 1 Kg | 1. Barium Hydroxide<br>2. Lead Oxide<br>3. Octoic Acid | 0.051 Kg<br>0.033 Kg<br>0.130 kg |

(Role of Phenol & octonol not clear, so not recommended)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 3/49/83-ALC1/2008 | Party Name:MANIPAL PRESS LIMITED, | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
| HQ File :01/83/050/01319/AM09/     | RLA File :07/21/040/01159/AM09/   | Lic.No/Date:0710063161<br>19.02.2009       | Defer<br>Date:01.07.2009               |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of comments from M/o Finance (Deptt. of Economic Affair) called for vide letter dated 5/6/09. Accordingly the case may be re-listed on 1.7.2009..

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| 33 | <b>Case No.:4/49/83-ALC1/2008</b>                                                                                                                                                                                                                                                                                                                                                              | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/1320/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00684/AM09/    | Lic.No/Date:0510236810<br>19.2.2009       | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 6.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. Reply is awaited from firm. The case is deferred for two weeks and to be listed on 17.6.09.. |                                    |                                           |                                 |

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| 34 | <b>Case No.:17/1/83-ALC1/2009</b>                                                                                                                           | Party Name:PRACHI PHARMACEUTICALS<br>PVT LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Transferred<br/>to Different<br/>Section</b> |
|    | HQ File :01/83/050/01355/AM09/                                                                                                                              | RLA File :03/95/040/00906/AM09/              | Lic.No/Date:0310510030<br>03.03.2009       | Defer<br>Date:03.06.2009                               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) Division as item of export is drug.. |                                              |                                            |                                                        |

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| 35 | <b>Case No.:25/2/83-ALC1/2009</b>                                                                                                                                                                                                                                            | Party Name:Euro Décor (P) Ltd, Mumbai | Meet No/Date:10/83-ALC1/2009<br>3.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/1383/AM09/                                                                                                                                                                                                                                                | RLA File :03/94/040/001074/AM09/      | Lic.No/Date:0310511354<br>13.3.2009       | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 11/5/2009 issued by this office. Accordingly the case may be re-listed on 17.6.2009.. |                                       |                                           |                                 |

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|  | <b>Case No.:1/2/83-ALC1/2009</b> | Party Name:TECHNOVA IMAGING<br>SYSTEMS PVT. LTD., | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
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| 36 | HQ File :01/83/050/01359/AM09/                                                                                                                                                                                                        | RLA File :03/95/040/00986/AM09/ | Lic.No/Date:0310511515<br>16.03.2009 | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                 |                                      |                          |

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| 37 | <b>Case No.:4/2/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:Panama Petrochem Ltd, Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01362/AM09/                                                                                                                                                                                                         | RLA File :03/95/040/00901/AM09/         | Lic.No/Date:0310511814<br>17.03.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.6.2009. |                                         |                                            |                                 |

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| 38 | <b>Case No.:8/2/83-ALC1/2009</b>                                                                                                                                                                                                                                                         | Party Name:A.M. Todd Compay (I) Pvt.<br>Ltd.,Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01366/AM09/                                                                                                                                                                                                                                                           | RLA File :03/95/040/001094/AM09/                    | Lic.No/Date:0310512052<br>18.03.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 2/6/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.6.2009. |                                                     |                                            |                                 |

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| 39 | <b>Case No.:10/2/83-ALC1/2009</b>                                                                                                                                                                                                                                                             | Party Name:VAASTU PAINTS AND<br>CHEMICALS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01368/AM09/                                                                                                                                                                                                                                                                | RLA File :03/95/040/00781/AM09/                   | Lic.No/Date:0310512172<br>19.03.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The D/L issued to the firm on 11.5.2009 was returned un-delivered as wrong address. The Committee decided to check the address from IEC and if send correctly, reject.. Accordingly the case may be re-listed on 1.7.2009. |                                                   |                                            |                                 |

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|--|-----------------------------------|------------------------------------|------------------------------|--------------------|
|  | <b>Case No.:12/1/83-ALC1/2009</b> | Party Name:A VERY DENNISON (INDIA) | Meet No/Date:10/83-ALC1/2009 | <b>Status:Case</b> |
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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------|--------------------------|
| 40 |                                                                                                                                                                                                                                                                                                                                                                                                                     | PVT.LTD.                        | 03.06.2009                           | Deferred                 |
|    | HQ File :01/83/050/01350/AM09/                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/24/040/00708/AM09/ | Lic.No/Date:0510238568<br>20.03.2009 | Defer<br>Date:01.07.2009 |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.6.2009 offered by him the Committee decided to call for the following information from the firm as under:-</p> <p>1. Bifurcation in the quantity of coated paper and uncoated paper</p> <p>Accordingly the case may be re-listed on 1.7.2009.</p> |                                 |                                      |                          |

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| 41 | <b>Case No.:</b> 21/2/83-ALC1/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MICRO INKS LTD.      | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br>Approved |
|    | HQ File :01/83/050/01379/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00979/AM09/ | Lic.No/Date:0310512550<br>20.03.2009       | Defer Date:                     |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as applied for as per written comments of DIPP forwarded vide their U.O. No.Nil dated 3.6.09 stating that similar norms appearing at S.No.A-3160, A-2844, A-2899 and A-2843. However, packing materials at S.No.27 to 33 of the import list may be allowed as per packing policy.</p> <p>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                                 |

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| Case No.:22/2/83-ALC1/2009                                                                                                                                                                                                               | Party Name:DUJODWALA PAPER<br>CHEMICALS LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                                                                      | Status:Case<br>Approved                                  |
| HQ File :01/83/050/01380/AM09/                                                                                                                                                                                                           | RLA File :03/94/040/00516/AM09/             | Lic.No/Date:0310512574<br>20.03.2009                                                                            | Defer Date:                                              |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/130/2006-PC-II dated 16.10.2008 as under:- |                                             |                                                                                                                 |                                                          |
| Export Item                                                                                                                                                                                                                              | Qty.                                        | Import Item                                                                                                     | Qty.                                                     |
| Rosin Modified Phenolic Resin<br>(DPC-180)                                                                                                                                                                                               | 1 Kg                                        | 1. Gum Rosin<br>2. Maleic Anhydride<br>3. Para Tertiary Butyl Phenol<br>4. Paraformaldehyde<br>5. Pentaerythrol | 0.880 Kg<br>0.013 Kg<br>0.160 Kg<br>0.060 Kg<br>0.050 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|-----------------------------|
| 43 | <b>Case No.:23/2/83-ALC1/2009</b>                                                                                                                                                                                     | Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD., | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01381/AM09/                                                                                                                                                                                        | RLA File :03/95/040/00985/AM09/                | Lic.No/Date:0310512591<br>20.03.2009       | Defer<br>Date:01.07.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to refer the application to DIPP and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1/7/2009. |                                                |                                            |                             |

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| 44 | <b>Case No.:24/2/83-ALC1/2009</b>                                                                                                                                                                                                        | Party Name:DUJODWALA PAPER CHEMICALS LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                                                                      | <b>Status:Case Approved</b>                              |
|    | HQ File :01/83/050/01382/AM09/                                                                                                                                                                                                           | RLA File :03/94/040/01035/AM09/          | Lic.No/Date:0310512594<br>20.03.2009                                                                            | Defer Date:                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/130/2006-PC-II dated 16.10.2008 as under:- |                                          |                                                                                                                 |                                                          |
|    | Export Item                                                                                                                                                                                                                              | Qty.                                     | Import Item                                                                                                     | Qty.                                                     |
|    | Rosin Modified Phenolic Resin (DPC-180)                                                                                                                                                                                                  | 1 Kg                                     | 1. Gum Rosin<br>2. Maleic Anhydride<br>3. Para Tertiary Butyl Phenol<br>4. Paraformaldehyde<br>5. Pentaerythrol | 0.880 Kg<br>0.013 Kg<br>0.160 Kg<br>0.060 Kg<br>0.050 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                  |                                          |                                                                                                                 |                                                          |

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| 45 | <b>Case No.:26/2/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:SHOGUN ORGANICS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01384/AM09/                                                                                                                                                                                                          | RLA File :03/95/040/00992/AM09/    | Lic.No/Date:0310512627<br>20.03.2009       | Defer<br>Date:01.07.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                    |                                            |                             |

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| 46 | <b>Case No.:2/2/83-ALC1/2009</b>                                                                                                                                                                                                                       | Party Name:DUJODWALA PAPER<br>CHEMICALS LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/01360/AM09/                                                                                                                                                                                                                         | RLA File :03/94/040/00314/AM09/             | Lic.No/Date:0310512674<br>23.03.2009       | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/71/2008-PC-II dated 24.9.2008 on repeat basis as under:- |                                             |                                            |                                 |
|    | Export Item                                                                                                                                                                                                                                            | Qty.                                        | Import Item                                | Qty.                            |
|    | Alkyl Phenolic Resin                                                                                                                                                                                                                                   | 1 Kg                                        | 1. Para Octyl Phenol<br>2. Toluene         | 0.990 Kg<br>0.200 Kg            |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                             |                                            |                                 |

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| 47 | <b>Case No.:27/2/83-ALC1/2009</b>                                                                                                                                                                                                      | Party Name:Dujodwala Paper Chemicals Ltd,<br>Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01385/AM09/                                                                                                                                                                                                         | RLA File :03/95/040/00494/AM09/                     | Lic.No/Date:0310512669<br>23.03.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.6.2009. |                                                     |                                            |                                 |

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| 48 | <b>Case No.:30/2/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:Sterling Auxiliaries (P) Ltd,<br>Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01388/AM09/                                                                                                                                                                                                          | RLA File :03/95/040/01009/AM09/                    | Lic.No/Date:0310513421<br>26.03.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.6.2009. |                                                    |                                            |                                 |

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| 49 | Case No.:31/2/83-ALC1/2009                                                                                                                                                                                                               | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                                                                                               | Status:Case<br>Approved                                  |
|    | HQ File :01/83/050/01389/AM09/                                                                                                                                                                                                           | RLA File :03/95/040/00770/AM09/   | Lic.No/Date:0310513429<br>26.03.2009                                                                                                     | Defer Date:                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/25/2004-Ch-II dated 16.4.2009 as under:- |                                   |                                                                                                                                          |                                                          |
|    | Export Item                                                                                                                                                                                                                              | Qty.                              | Import Item                                                                                                                              | Qty.                                                     |
|    | Mancozeb 80% WP<br>(Mancozeb 80 WP)                                                                                                                                                                                                      | 1 Kg                              | 1. Ethlene Diamine<br>2. Carbon Disulphide<br>3. Maganese Sulphate<br>4. Zinc Sulphate<br>5. Sodium Ligno Sulphonate<br>(Borresperse NA) | 0.237 Kg<br>0.630 Kg<br>0.557 kg<br>0.051 Kg<br>0.035 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                  |                                   |                                                                                                                                          |                                                          |

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| 50 | Case No.:28/2/83-ALC1/2009                                                                                                                                                                                                       | Party Name:UNIVERSAL OLEORESINS | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/01386/AM09/                                                                                                                                                                                                   | RLA File :10/24/040/00119/AM09/ | Lic.No/Date:1010033165<br>27.03.2009       | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 1.7.2009. |                                 |                                            |                          |

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| 51 | Case No.:29/2/83-ALC1/2009                                                                                                                                                                                                                | Party Name:SHAILNICK CHEMICALS<br>PVT.LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | Status:Case<br>Approved |
|    | HQ File :01/83/050/01387/AM09/                                                                                                                                                                                                            | RLA File :08/24/040/00196/AM09/            | Lic.No/Date:0810079057<br>30.03.2009       | Defer Date:             |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.46011/159/2006-PC-II dated 13.2.2009 as under:- |                                            |                                            |                         |
|    | Export Item                                                                                                                                                                                                                               | Qty.                                       | Import Item                                | Qty.                    |
|    | Putty Base & Activator                                                                                                                                                                                                                    | 500000 No.                                 | 1. Epoxy Resin Bisphenol A/F               | 1762 Kg                 |

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| Packed in Plastic bags of different sizes (Sizes 165 x 95 MM/169 x 95 MM/215 x 150 MM/165 x 150 MM)     | (Net Weight 13050 Kg) | 2. Relevant Plastic Bags (Sizes : 165 x 95 MM/169 x 95 MM/215 x 150 MM/165 x 150 MM) | 500000 No. |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                       |                                                                                      |            |

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| 52 | <b>Case No.:</b> 34/2/83-ALC1/2009                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01392/AM09/                                                                                                                                                                                                  | RLA File :10/24/040/00137/AM09/        | Lic.No/Date:1010033230<br>31.03.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009. |                                        |                                            |                                        |

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| 53 | <b>Case No.:</b> 35/2/83-ALC1/2009                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01393/AM09/                                                                                                                                                                                                  | RLA File :10/24/040/00138/AM09/        | Lic.No/Date:1010033234<br>31.03.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009. |                                        |                                            |                                        |

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| 54 | <b>Case No.:</b> 36/2/83-ALC1/2009                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01394/AM09/                                                                                                                                                                                                  | RLA File :10/24/040/00139/AM09/        | Lic.No/Date:1010033236<br>31.03.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009. |                                        |                                            |                                        |

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| 55 | <b>Case No.:</b> 37/2/83-ALC1/2009 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01395/AM09/     | RLA File :10/24/040/00140/AM09/        | Lic.No/Date:1010033243<br>31.03.2009       | Defer<br>Date:01.07.2009               |
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**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009.

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| 56 | <b>Case No.:</b> 38/2/83-ALC1/2009                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01396/AM09/                                                                                                                                                                                                  | RLA File :10/24/040/00134/AM09/        | Lic.No/Date:1010033258<br>31.03.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009. |                                        |                                            |                                        |

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| 57 | <b>Case No.:</b> 39/2/83-ALC1/2009                                                                                                                                                                                                       | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                                                                              | <b>Status:</b> Case<br><b>Approved</b>                   |
|    | HQ File :01/83/050/01397/AM09/                                                                                                                                                                                                           | RLA File :03/95/040/00801/AM09/   | Lic.No/Date:0310513823<br>31.03.2009                                                                                    | Defer Date:                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/25/2004-Ch-II dated 24.3.2009 as under:- |                                   |                                                                                                                         |                                                          |
|    | Export Item                                                                                                                                                                                                                              | Qty.                              | Import Item                                                                                                             | Qty.                                                     |
|    | Mancozeb 75% DF (Mancozeb 75 DF)                                                                                                                                                                                                         | 1 Kg                              | 1. Ethylene Diamine<br>2. Carbon Disulphide<br>3. Manganese Sulphate<br>4. Zinck Sulphate<br>5. Sodium Ligno Sulphonate | 0.222 Kg<br>0.591 Kg<br>0.523 Kg<br>0.048 Kg<br>0.030 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                  |                                   |                                                                                                                         |                                                          |

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|  | <b>Case No.:</b> 40/2/83-ALC1/2009                                                                                                                                                                                                                        | Party Name:ORIENTAL CARBON & CHEMICALS LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Approved</b> |
|  | HQ File :01/83/050/00001/AM10/                                                                                                                                                                                                                            | RLA File :05/24/040/00681/AM09/            | Lic.No/Date:0510239350<br>01.04.2009       | Defer Date:                            |
|  | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/4/2004-Ch-III dated 16.10.2007 on repeat basis as under:- |                                            |                                            |                                        |

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| 58                                                                                                      | Export Item                                                                                                        | Qty. | Import Item                                                                | Qty.                 |
|                                                                                                         | Insoluble Sulphur (80%)<br>Containing 1) average 79-81% elemental sulphur<br>2) average coating oil content 19-21% | 1 Kg | 1. Elemental sulphur<br>2. Coating Oil (Mixture of naphthanic & paraffins) | 0.848 Kg<br>0.200 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                    |      |                                                                            |                      |

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| 59 | <b>Case No.:</b> 41/2/83-ALC1/2009                                                                                                                                                                                                      | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00002/AM10/                                                                                                                                                                                                          | RLA File :03/95/040/01001/AM09/         | Lic.No/Date:0310514009<br>01.04.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                         |                                            |                                        |

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| 60 | <b>Case No.:</b> 42/2/83-ALC1/2009                                                                                                                                                                                                                   | Party Name:Roha Dye Chem (P) Ltd, Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/0003/AM10/                                                                                                                                                                                                                        | RLA File :03/95/040/00965/AM09/          | Lic.No/Date:0310514026<br>16.03.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA... Accordingly the case may be relisted on 17.6.09. |                                          |                                            |                                        |

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| 61 | <b>Case No.:</b> 44/2/83-ALC1/2009                                                                                                                                                                                                                                          | Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00005/AM10/                                                                                                                                                                                                                                              | RLA File :03/94/040/01122/AM09/                   | Lic.No/Date:0310514101<br>01.04.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 2/6/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed |                                                   |                                            |                                        |

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|  | on 1.7.2009.. |
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| 62 | <b>Case No.:</b> 45/2/83-ALC1/2009                                                                                                                                                                                                                                            | Party Name:J.OWEN & CO.         | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00006/AM10/                                                                                                                                                                                                                                                | RLA File :03/94/040/01128/AM09/ | Lic.No/Date:0310514108<br>01.04.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 1.7.09. |                                 |                                            |                                        |

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| 63 | <b>Case No.:</b> 47/2/83-ALC1/2009                                                                                                                                                                                                                                                         | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00008/AM10/                                                                                                                                                                                                                                                             | RLA File :03/95/040/00852/AM09/     | Lic.No/Date:0310514285<br>02.04.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 27/5/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.7.2009.. |                                     |                                            |                                        |

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| 64 | Case No.:48/2/83-ALC1/2009                                                                                                                                                                                                              | Party Name:ROSSARI BIOTECH      | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                                                                                                    | Status:Case<br>Approved                                       |
|    | HQ File :01/83/050/00009/AM10/                                                                                                                                                                                                          | RLA File :03/95/040/01054/AM09/ | Lic.No/Date:0310514292<br>02.04.2009                                                                                                          | Defer Date:                                                   |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/32/2007-Ch-II dated 2.6.2009 as under:- |                                 |                                                                                                                                               |                                                               |
|    | Export Item                                                                                                                                                                                                                             | Qty.                            | Import Item                                                                                                                                   | Qty.                                                          |
|    | Textile Auxilliaries:- Genecel<br>HEBPL conc/G-Zyme Axe/G-Zyme Axe Conc Liquid<br>(Containing 12.2% of Cellulase Enzyme<br>42.6% of Sorbitol<br>5% of Acid Based Acrylic                                                                | 1 Kg                            | 1. Cellulase Enzyme<br>2. Acid Based crylic Polymer<br>3. Sorbitol<br>4. Surfactant C <sub>10</sub> Fatty Alcohol<br>Ethoxylate<br>5. Biocide | 0.122 Kg<br>0.05 Kg<br>0.426 Kg<br>0.0284 Kg<br><br>0.0028 Kg |

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| Polymer<br>2.84% of Surfactant: atty Alcohol<br>Ethoxylate)                                             |  |  |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |  |  |

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| 65 | <b>Case No.:1/6/83-ALC1/2009</b>                                                                                                                                                                                                | Party Name:KANCOR INGREDIENTS<br>LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00049/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00005/AM10/          | Lic.No/Date:1010033467<br>24.04.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009. |                                          |                                            |                                 |

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| 66 | <b>Case No.:2/6/83-ALC1/2009</b>                                                                                                                                                                                                | Party Name:KANCOR INGREDIENTS<br>LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00050/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00006/AM10/          | Lic.No/Date:1010033468<br>24.04.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.7.2009. |                                          |                                            |                                 |

67

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| Case No.:3/6/83-ALC1/2009                                                                                                                                                                                                                | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009                                             | Status:Case<br>Approved                      |
| HQ File :01/83/050/00051/AM10/                                                                                                                                                                                                           | RLA File :03/95/040/00802/AM09/   | Lic.No/Date:0310516986<br>24.04.2009                                                   | Defer Date:                                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/25/2004-Ch-II dated 16.4.2009 as under:- |                                   |                                                                                        |                                              |
| Export Item                                                                                                                                                                                                                              | Qty.                              | Import Item                                                                            | Qty.                                         |
| Mancozeb 80% WP<br>(Mancozeb 80 WP)                                                                                                                                                                                                      | 1 Kg                              | 1. Ethlene Diamine<br>2. Carbon Disulphide<br>3. Maganese Sulphate<br>4. Zinc Sulphate | 0.237 Kg<br>0.630 kg<br>0.557 Kg<br>0.051 Kg |

|                                                                                                         |  |                                                |          |
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|                                                                                                         |  | 5. Sodium Ligno Sulphonate<br>(Borresperse NA) | 0.035 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |                                                |          |

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| 68 | <b>Case No.:</b> 4/6/83-ALC1/2009                                                                                                                                                                                                       | Party Name:United Phosphorus Ltd, Mumbai | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00052/AM10/                                                                                                                                                                                                          | RLA File :03/95/040/00800/AM09/          | Lic.No/Date:0310517002<br>24.04.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.6.2009. |                                          |                                            |                                        |

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| 69 | <b>Case No.:</b> 5/6/83-ALC1/2009                                                                                                                                                                                       | Party Name:Jain Solor Agency Jalgaon | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case <b>Deferred</b> |
|    | HQ File :01/83/050/00053/AM10/                                                                                                                                                                                          | RLA File :03/94/040/00309/AM09/      | Lic.No/Date:0310517052<br>24.04.2009       | Defer Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.6.2009. |                                      |                                            |                                     |

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| 70 | <b>Case No.:</b> 6/6/83-ALC1/2009                                                                                                                                                                                       | Party Name:Jain Solor Agency Jalgaon | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00054/AM10/                                                                                                                                                                                          | RLA File :03/94/040/00977/AM09/      | Lic.No/Date:0310517056<br>24.04.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.6.2009. |                                      |                                            |                                        |

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| <b>Case No.:</b> 7/6/83-ALC1/2009 | Partv Name:BAYER CROPSCIENCE LIMITED | Meet No/Date:10/83-ALC1/2009 | <b>Status:</b> Case |
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| 71 |                                                                                                                                                                                                                                         |                                 | 03.06.2009                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00055/AM10/                                                                                                                                                                                                          | RLA File :03/94/040/00009/AM10/ | Lic.No/Date:0310517141<br>24.04.2009 | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                 |                                      |                          |

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| 72 | <b>Case No.:8/6/83-ALC1/2009</b>                                                                                                                                                                                        | Party Name:AERO EXPORTS         | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00056/AM10/                                                                                                                                                                                          | RLA File :05/24/040/00793/AM09/ | Lic.No/Date:0510240298<br>24.04.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.7.2009. |                                 |                                            |                                 |

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| 73 | <b>Case No.:9/6/83-ALC1/2009</b>                                                                                                                                                                                                      | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00057/AM10/                                                                                                                                                                                                        | RLA File :03/95/040/00048/AM10/   | Lic.No/Date:0310517212<br>24.04.2009       | Defer<br>Date:03.06.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                   |                                            |                                 |

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| 74 | <b>Case No.:10/6/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:VIVIMED LABS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00059/AM10/                                                                                                                                                                                                          | RLA File :09/24/040/00017/AM10/ | Lic.No/Date:0910037789<br>28.04.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.7.2009. |                                 |                                            |                                 |

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| 75 | <b>Case No.:11/6/83-ALC1/2009</b>                                                                                                         | Party Name:VIVIMED LABS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00060/AM10/                                                                                                            | RLA File :09/24/040/00016/AM10/ | Lic.No/Date:0910037790<br>28.04.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants |                                 |                                            |                                 |

of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.7.2009.

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| 76 | <b>Case No.:12/6/83-ALC1/2009</b>                                                                                                                                                                                                                                          | Party Name:DEVHARSH INFOTECH PVT.LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00061/AM10/                                                                                                                                                                                                                                             | RLA File :03/94/040/00030/AM10/       | Lic.No/Date:0310517571<br>28.04.2009       | Defer<br>Date:01.07.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- |                                       |                                            |                             |
|    | 1. Bifurcation in the quantity of coated paper and uncoated paper<br>2. Size of Rolls to be exported<br>3. Size of Jumbo Rolls.<br><br>Accordingly the case may be re-listed on 1.7.2009                                                                                   |                                       |                                            |                             |

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| 77                                                                                                      | Case No.:13/6/83-ALC1/2009                                                                                                                                                                                                               |      | Party Name:UNITED PHOSPHORUS LTD.                                                                                       |             | Meet No/Date:10/83-ALC1/2009<br>03.06.2009               |      | Status :Case<br>Approved |  |
|                                                                                                         | HQ File :01/83/050/00062/AM10/                                                                                                                                                                                                           |      | RLA File :03/95/040/00769/AM09/                                                                                         |             | Lic.No/Date:0310517621<br>28.04.2009                     |      | Defer Date:              |  |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/25/2004-Ch-II dated 24.3.2009 as under:- |      |                                                                                                                         |             |                                                          |      |                          |  |
|                                                                                                         | Export Item                                                                                                                                                                                                                              |      | Qty.                                                                                                                    | Import Item |                                                          | Qty. |                          |  |
| Mancozeb 75% DF (Mancozeb 75 DF)                                                                        |                                                                                                                                                                                                                                          | 1 Kg | 1. Ethylene Diamine<br>2. Carbon Disulphide<br>3. Manganese Sulphate<br>4. Zinck Sulphate<br>5. Sodium Ligno Sulphonate |             | 0.222 Kg<br>0.591 Kg<br>0.523 Kg<br>0.048 Kg<br>0.030 Kg |      |                          |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                          |      |                                                                                                                         |             |                                                          |      |                          |  |

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| <b>Case No.:14/6/83-ALC1/2009</b> | Party Name:LUCKY FORMS PVT. LTD., | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
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| 78 | HQ File :01/83/050/00063/AM10/                                                                                                                                                                                                                                             | RLA File :03/95/040/00035/AM10/ | Lic.No/Date:0310517724<br>29.04.2009 | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- |                                 |                                      |                          |
|    | 1. Bifurcation in the quantity of coated paper and uncoated paper<br>2. Size of Rolls to be exported<br>3. Size of Jumbo Rolls.                                                                                                                                            |                                 |                                      |                          |
|    | Accordingly the case may be re-listed on 1.7.2009                                                                                                                                                                                                                          |                                 |                                      |                          |

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| 79 | <b>Case No.:1/10/83-ALC1/2009</b>                                                                                                                                                                                                        | Party Name:PI INDUSTRIES LTD.,  | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00144/AM10/                                                                                                                                                                                                           | RLA File :13/24/040/00002/AM10/ | Lic.No/Date:1310028735<br>20.05.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                 |                                            |                                 |

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| 80 | <b>Case No.:2/10/83-ALC1/2009</b>                                                                                                                                                                                                        | Party Name:SUPREME IMPEX        | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00145/AM10/                                                                                                                                                                                                           | RLA File :05/24/040/00743/AM09/ | Lic.No/Date:0510241852<br>20.05.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                 |                                            |                                 |

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|  | <b>Case No.:3/10/83-ALC1/2009</b>                                                                                                                                                                                                                          | Party Name:K.V.FIRE CHEMICALS<br>(I)PVT.LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Approved</b> |
|  | HQ File :01/83/050/00146/AM10/                                                                                                                                                                                                                             | RLA File :03/94/040/01141/AM09/              | Lic.No/Date:0310520655<br>21.05.2009       | Defer Date:                     |
|  | <b>Decision :</b> The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/157/2002-Ch-III dated 16.8.2005 on repeat basis as under:- |                                              |                                            |                                 |

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| 81                                                                                                      | Export Item                                                                                                                                                     | Qty.   | Import Item                                                                | Qty.                   |
|                                                                                                         | Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 3% (KV-LITE AFFF 3% ) containing 3.0% w/v of Fluorinated Surfactants and 12% w/v of Butyl Carbitol | 1 Ltr. | 1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine)<br>2. Butyl Carbitol | 0.03 Kg<br><br>0.12 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                 |        |                                                                            |                        |

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| 82 | Case No.:4/10/83-ALC1/2009                                                                                                                                                                                                               | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00147/AM10/                                                                                                                                                                                                           | RLA File :03/94/040/00095/AM10/                | Lic.No/Date:0310520734<br>21.05.2009       | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                                |                                            |                          |

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| 83 | Case No.:5/10/83-ALC1/2009                                                                                                                                                                                                               | Party Name:DEVANSHI DYESTUFF    | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00148/AM10/                                                                                                                                                                                                           | RLA File :03/94/040/00094/AM10/ | Lic.No/Date:0310520792<br>21.05.2009       | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                 |                                            |                          |

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| 84 | Case No.:6/10/83-ALC1/2009                                                                                                                                                                                                               | Party Name:M TECH INNOVATIONS LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00149/AM10/                                                                                                                                                                                                           | RLA File :31/24/040/00030/AM10/   | Lic.No/Date:3110038481<br>21.05.2009       | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                   |                                            |                          |

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| 85 | <b>Case No.:</b> 7/10/83-ALC1/2009                                                                                                                                                                                                       | Party Name:ALOK MASTERBATCHES LTD., | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00150/AM10/                                                                                                                                                                                                           | RLA File :05/24/040/00095/AM10/     | Lic.No/Date:0510242006<br>21.05.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                     |                                            |                                        |

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| 86 | <b>Case No.:</b> 17/10/83-ALC1/2009                                                                                                                                                                                                      | Party Name:KAJARIA CERAMICS LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00160/AM10/                                                                                                                                                                                                           | RLA File :05/24/040/00039/AM10/ | Lic.No/Date:0510241953<br>21.05.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                 |                                            |                                        |

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| 87 | <b>Case No.:</b> 8/10/83-ALC1/2009                                                                                                                                                                                                       | Party Name:SWASTIC AUTO INDUSTRIES | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00151/AM10/                                                                                                                                                                                                           | RLA File :05/24/040/00106/AM10/    | Lic.No/Date:0510242013<br>22.05.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                    |                                            |                                        |

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| 88 | <b>Case No.:</b> 9/10/83-ALC1/2009                                                                                                                                                                        | Party Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00152/AM10/                                                                                                                                                                            | RLA File :03/95/040/00291/AM09/      | Lic.No/Date:0310521019<br>25.05.2009       | Defer<br>Date:01.07.2009               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of Hard Copy of application.. Accordingly the case may be re-listed on 1.7.2009 |                                      |                                            |                                        |

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| 89 | <b>Case No.:</b> 10/10/83-ALC1/2009 | Party Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00153/AM10/      | RLA File :03/95/040/00473/AM08/      | Lic.No/Date:0310521020<br>25.05.2009       | Defer<br>Date:01.07.2009               |
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**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of Hard Copy of application.. Accordingly the case may be re-listed on 1.7.2009

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| 90 | <b>Case No.:11/10/83-ALC1/2009</b>                                                                                                                                                                        | Party Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00154/AM10/                                                                                                                                                                            | RLA File :03/95/040/00192/AM08/      | Lic.No/Date:0310521021<br>25.05.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of Hard Copy of application.. Accordingly the case may be re-listed on 1.7.2009 |                                      |                                            |                                 |

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| 91 | <b>Case No.:12/10/83-ALC1/2009</b>                                                                                                                                                                        | Party Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00155/AM10/                                                                                                                                                                            | RLA File :03/95/040/00671/AM08/      | Lic.No/Date:0310521022<br>25.05.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of Hard Copy of application.. Accordingly the case may be re-listed on 1.7.2009 |                                      |                                            |                                 |

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| 92 | <b>Case No.:13/10/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00156/AM10/                                                                                                                                                                                                           | RLA File :03/95/040/00364/AM08/      | Lic.No/Date:0310521031<br>25.05.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                      |                                            |                                 |

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| 93 | <b>Case No.:14/10/83-ALC1/2009</b>                                                                                                                                                                        | Party Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00157/AM10/                                                                                                                                                                            | RLA File :03/95/040/00285/AM08/      | Lic.No/Date:0310521036<br>25.05.2009       | Defer<br>Date:01.07.2009        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of Hard Copy of application.. Accordingly the case may be re-listed on 1.7.2009 |                                      |                                            |                                 |

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|  | <b>Case No.:15/10/83-ALC1/2009</b> | Partv Name:SPECIALITY PAPERS LIMITED | Meet No/Date:10/83-ALC1/2009 | <b>Status:Case</b> |
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| 94 |                                                                                                                                                                                                           |                                 | 03.06.2009                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00158/AM10/                                                                                                                                                                            | RLA File :03/95/040/00630/AM08/ | Lic.No/Date:0310521040<br>25.05.2009 | Defer<br>Date:01.07.2009 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of Hard Copy of application.. Accordingly the case may be re-listed on 1.7.2009 |                                 |                                      |                          |

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| 95 | <b>Case No.:16/10/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00159/AM10/                                                                                                                                                                                                           | RLA File :03/95/040/00097/AM10/         | Lic.No/Date:0310521057<br>25.05.2009       | Defer<br>Date:01.07.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                         |                                            |                             |

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| 96 | <b>Case No.:18/10/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00161/AM10/                                                                                                                                                                                                           | RLA File :05/24/040/00026/AM10/                              | Lic.No/Date:0510242150<br>25.05.2009       | Defer<br>Date:01.07.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                                              |                                            |                             |

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| 97 | <b>Case No.:19/10/83-ALC1/2009</b>                                                                                                                                                                                                       | Party Name:SONI POLYMERS PVT. LTD. | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00162/AM10/                                                                                                                                                                                                           | RLA File :03/95/040/00071/AM10/    | Lic.No/Date:0310521238<br>26.05.2009       | Defer<br>Date:01.07.2009    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009 |                                    |                                            |                             |

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| 98 | <b>Case No.:20/10/83-ALC1/2009</b> | Party Name:LUBRIZOL INDIA PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2009<br>03.06.2009 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00163/AM10/     | RLA File :03/95/040/00119/AM10/           | Lic.No/Date:0310521429<br>27.05.2009       | Defer<br>Date:01.07.2009    |
|    |                                    |                                           |                                            |                             |

**Decision :** The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 1.7.2009

Date:16.06.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer